

IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. No. 4125 of 2020
in
W.P.(S) No.5695 of 2011

1. Yakub Kullu
2. Anwer Hoda

..... Petitioners

Versus

1. The State of Jharkhand
2. Appointment Committee, through the Judge-in-Charge
(Admn.), Civil Court, Simdega, Jharkhand

..... Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners : Ms. Aayushi Singh, Adv.
For the Respondents : Mr. Sreenu Garapati, S.C.III

07/10.09.2020 Heard learned counsel for the parties through V.C.

I.A. No. 4125 of 2020

2. The instant Interlocutory application has been preferred for impleadment of private parties as Respondent No. 3 to 7 in the instant writ application

3. Learned counsel for the petitioners submits that they had earlier filed a supplementary affidavit for the same purpose. However, upon instruction they have filed the instant application for impleading necessary parties mentioned in Paragraph No. 6 of this Interlocutory Application.

4. Mr. Sreenu Garapati, learned S.C.III appearing for the State opposed the Interlocutory Application by submitting that there is delay in filing the same.

5. Having heard learned counsel for the parties, in my considered opinion, the instant application deserves to be allowed. In this view of the matter, I, hereby, allow the instant Interlocutory Application.

6. Learned counsel for the petitioners is required to do necessary corrections in the memo of the writ application within a period of three weeks from today.

7. Thereafter, notice to be issued upon the private Respondents No. 3 to 7 for which requisites etc. must be filed within a further period of two weeks.

W.P.(S) No.5695 of 2011

8. Put up this case after two months.

(Deepak Roshan, J.)

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